

Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu/Srinagar.

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**Notification**  
Srinagar, the 5<sup>th</sup> September, 2022

S.O. 423 :- In exercise of the powers conferred under section 74 read with section 27-A of Stamps Act, Svt. 1977, the Government, hereby makes the following amendment in FORM I (Market Value Guidelines of Urban Plots) of the Jammu and Kashmir Preparation and Revision of Market Guidelines Rules, 2011 namely:-

1. After column 5 under heading Value of Plot Per Kanal, the following column and the entry shall be inserted, namely:-

"6.	Industrial Land"
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2. The following explanation shall be added at the bottom of Form I; namely:-

**"Explanation.-** 'Industrial Land' means- the Land used or intended to be used for establishment of Industrial units for manufacturing, production, Fabrication or assembly process and ancillary services thereto."

**By order of the Government of Jammu and Kashmir.**

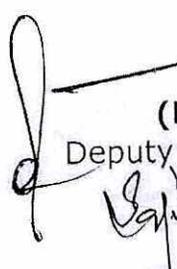
Sd/-

**(Vivek Bharadwaj), IAS**  
Financial Commissioner  
(Additional Chief Secretary)  
Finance Department  
Dated. 05.09.2022

No. FD-ESTB/24/2021-09

(Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries to Government.
5. Joint Secretary, Ministry of Home Affairs, GOI.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Commissioner, State Taxes Department, J&K, Srinagar.
9. Excise Commissioner, J&K, Jammu.
10. Private Secretary to Financial Commissioner (Additional Chief Secretary), Finance.
11. I/c Website Finance.

  
**(Mohammad Amin)**  
Deputy Secretary to Government,  
Finance Department.  
05/9/2022